RAJYA SABHA

Tuesday, the 20th March, 1979/29th Phalguna, 1900 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair. ORAL ANSWERS TO QUESTIONS

Resentment in the tea industry

*331. SHRI TILOK GOGOI: SHRI DINESH GOSWAMI:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether Government are aware that there is a strong resentment in the tea industry for not nominating any resident of Assam amongst the producer members to the Tea Board; ٦nd

(b) if so, what steps Government pose to take to remedy the situa-·a?

THE MINISTER OF STATE E MINISTRY OF COMMERCE, VIL SUPPLIES AND COOPERA-NC (SHRI KRISHNA KUMAR ...YAL): (a) and (b) The members the Board have been appointed by vernment on the basis of nominans received from different lations of producers, manufacturers, dealers and other interests. Producers' representatives on the Board have substantial interest in the tea plantations located in Assam. Joint Secretary to the Government of Assam, Industries Department is a member of the Tea Board. One of the M.Ps. appointed as a member of the Board is also a resident of Assam.

SHRI TILOK GOGOI: Sir, Assam produces 50 per cent of the total tea in India, and a major part of it goes for exports and earns foreign ex-

†The question was actually asked on the floor of the House by Shri

Tilok Gogoi.

change. And more than 60 per cent of the tea producers are residents of Assam. The Tea Board was reconstituted by the Government about eight months back. May I know from the hon. Minister-What is the criterion to reconstitute the Tea Board? What is its strength? Are all the members nominated to the Board, including the labour representatives and, if not, why not?

In view of these facts, will the hon. Minister agree that the Assam tea producers have a rightful claim to have a representative on Board from amongst the permanent residents of the States and also assure the House that in future Government will look into it?

SHRI KRISHNA KUMAR GOYAL: Yes, Sir. Thought the strength of the Tea Board is 30, only 24 members have been appointed so far. Five members, representatives of labour interest are yet to be nominated on the basis of suggestions from the Labour Ministry. There is also one vacancy representing the consumer interest. I would like to say that membership is not based on geographical units but is according to the diverse. connected interests. The only exception is the representation of tea-producing State Governments.

SHRI TILOK GOGOI: As it involves the policy of the Government the Commerce Ministry recently reorganised the tea zones, from two to five, with the intention of giving relief to the sick and low-producing tea gardens without losing Government revenue. As per the policy of the Government, some sick and lowproducing tea gardens are to pay a high excise duty along with others on a zonal basis. For example, in the Nazira Circle and Golaghat Sub-Division in Assam, due to scanty rainfall, some tea gardens have become sick. What remedial steps are the Government proposing to take for the survival of these tea gardens?

Then Sir, according to the Plantation Labour Act, housing facilities 3

to the labourers are a must, along with other facilities like medical facility, supply of fuel, water, etc. Formerly, in Assam, the State Government provided a quota of cement for the tea industries separately for this purpose. At present, the housing facility is completely closed because of want of cement. In view of this, will the Minister be pleased to allot a cement quota for the tea industry there separately?

SHRI MOHAN DHARIA: Sir, I do share the concern of the hon. Mem-The Government has taken up several schemes for replenishment and new plantation, and naturally, under these schemes wherever the plantations have gone old, all possible cooperation and assistance are being extended by the Government. garding cement, yes, there is a shortage of cement. However, with a view to having this housing programme implemented, I shall take up the matter with the concerned Min-

SHRI DINESH GOSWAMI: Sir the Minister just now said that representation on the Tea Board should not be on the basis of geographical interest. I agree with this but at the same time when Assam contributes a major share in respect of tea, their share of representation on the Tea Board is of vital importance so far as the proper development of the industry is concerned. According to my information, among the producermembers, there is none who has really any vital interest in Assam and, therefore, I would like to know whether the Government would consider the matter so that at least one representative from the producers from Assam can be accommodated on the Tea Board. Secondly, as the hon. Minister in his reply has widened the scope of the question, may I know whether it is a fact that the zonal division so far as tea ts concerned, is not based on any rational basis? Even in case of Assam, it was not based on any rational basis. Has the Government considered it on a rational basis this time or in it on

an ad hoc basis? Will there be a rational approach to this problem so far as representation from different zones is concerned?

SHRI PILOO MODY: This is not an ad hoc Government.

SHRI MOHAN DHARIA: So far as the first part of the question is concerned. I would like to fairly concede that those who are from Assam and have their office in Assam, have not been properly represented on the Tea Board. Certainly, whenever we get the opportunity, we would like to A rectify it. Similarly, I would like to the hon. Member that assure members from the labour section are to be taken on this Tea Board. We have requested the Labour Minister and here also I would certainly take up the matter with him so that those who are from that area, have some more prominence and this will be considered. Regarding the zones, the query raised by the hon. Member is equally important. It is true that today there is no rationality whatsoever in having these zones and this point is under consideration.

SHRI U. K. LAKSHMANA GOW-DA: I am glad this subject has been raised here. The whole difficulty with regard to lack of proper representation for the producers results from the fact that a few years ago, the Government took a decision to reduce the number of representatives on all the commodity boards. is the case with Tea Board. Now there are several tea producing States the country; Assam is and then West Bengal is there and there are three southern States. Madras and Karnataka. Kerala. would like to know from the Minister whether he would make a categorical statement and say that he would review the position and restore the Coffee Board and other commodity boards to the original level. Secondly, I would like to know whether he would consider giving proper representation to all the tea producing States in the country when the next nominations take place.

SHRI MOHAN DHARIA: It is true that the number has been brought down from 40 to 28. But then it was the question of proper and effective functioning of the Tea Board . . .

SHRI U. K. LAKSHMANA GOW-DA: I am not referring to that. You have reduced the producers' representation on all the Boards. Would you look into that matter?

SHRI MOHAN DHARIA: I shall look into the matter.

SHRI JAHARLAL BANERJEE: Will the Minister let the House know how the consumers' representative is selected? What is the principle followed with regard to selection of the consumers' representative on the Board?

SHRI MOHAN DHARIA: Sir, these are, of course, based on the recommendations of the Tea Board and according to law itself, these various categories have been fixed. Naturally, on the basis of recommendations from the Tea Board and from other institutions, the choice is made.

Development of tourism in West Bengal

*382. SHRI ANANDA PATHAK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) the aid given to the West Bengal Government by the Central Government for the development of tourism during the last three years;
- (b) the amount of aid utilised for Centres of tourist attraction in the hill areas of West Bengal; and
- (c) what are the names of places in Darjeeling District for which such aid was given and what is the amount spent so far?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) and (b) Since the beginning of the Fourth Five Year Plan, tourism schemes are taken up either in the Central Sector or in the State Sector. A Statement indicating tourism sche-

mes together with expenditure incurred in West Bengal including hill areas during the last three years is. laid on the Table of the Sabha.

(c) A Youth Hostel at Darjeeling was commissioned in 1975 at a cost of Rs. 4.86 lakhs. Expansion of the existing Tourist Lodge was also undertaken at an estimated cost of Rs. 4.85 lakhs by adding 14 double rooms. Asthe area holds a high potential trekking, it is proposed to developthis activity along the Sandakphu-Phalut route for attracting both domestic and international tourists. in pursuance of the recommendations made at the State Tourism Ministers' Conference held in New Delhi in November 1978.

Statement

(Rs. in lall.s \$

1975-76

Department of Tourism

Department of Lourism	
1. Extension of Tourist Lodge 'at Darjeeling	o•5 o •
2. Completion of Forest Ledge at Jaldapara	o·88
India Tourism Development 🔭 📳	_

Corporation

*1. Airport Hotel at Dum Dum. 41.00

1976-77

Department of Tourism

Corporation:

1. Expansion of Courist bungatow	
at Darjeeling	4.85
F4	
India Tourism Development	
Corporation:	

*1. Airport Hotel at Clacutta . 12.67

2 Flight Kitchen at Calcutta Airport

. . . 2.867

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1.62

1977-78

India Tourism Development

I. Flight Kitchen at Calcutta

TOTAL . 64.38'

^{*}The total cost of the Airport Hotel at Calcutta was approximately Rs. 300 lakhs.